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(PART – I, SECTION-I),

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO.17 /2004-2009
Dated : 15th Oct., 2004

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In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol. I):-

1. Para 6.20.1 shall be substituted as under:-

“FOB value of exports of an EOU/EHTP/STP/BTP units can be clubbed with FOB value of exports of its parent company in the DTA or vice versa for the purpose of according Star Export House Status”.

2. Para 6.35 alongwith the heading shall be substituted as under:-

“Clearance of Capital Goods in DTA “ Clearance of Capital Goods including second hand in DTA shall be allowed as per the Policy under EPCG Scheme. In other cases, clearance in DTA may be allowed on payment of applicable duty and Import Policy in force on the date of such clearance”.

3. In the first sentence of paragraph 6.37.1, the word “concession” shall be inserted between the words “no” and “in”.

4. Para 7.20.4 shall be substituted as under:

“FOB value of exports of a SEZ unit can be clubbed with FOB value of exports of its parent company in the DTA or vice versa for the purpose of according Star Export House Status”.

5. Paragraph 7.32.2 shall be substituted as under:-

“Registering authority for SEZ units and SEZ developer, shall be the Development Commissioner of the SEZ concerned. A separate Registration-cum-Membership Certificate shall not be required in their cases as provided in the Policy”.

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6. Para 7.33.8 shall be substituted as under:-

“ Clearance of Capital Goods including second hand in DTA shall be allowed as per the Policy under EPCG Scheme. In other cases, clearance in DTA may be allowed on payment of applicable duty and Import Policy in force on the date of such clearance”.

This issues in Public interest.

Sd/-

(K.T.Chacko)
Director General of Foreign Trade

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